

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).4034/2020

(Arising out of impugned final judgment and order dated 19-11-2019 in CRLA No.592/1992 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

RAKESH KUMAR

Respondent(s)

IA No.83728/2020 - EXEMPTION FROM FILING O.T.

Date : 21-10-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Ankit Goel, AOR

For Respondent(s) Mr. Sadashiv, AOR
Mr. Rajendra Prasad Soni, Adv.
Mr. Sharwan Kumar Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)